

**NATIONAL COMPANY LAW TRIBUNAL**  
**CUTTACK BENCH**  
**COURT No. 1**  
**VC AND PHYSICAL (HYBRID) MODE**

ITEM No. 111  
CP (CAA) No. 2/CB/2023

**Proceedings under Section 230-232 Companies Act**  
**IN THE MATTER OF:**

Adesh Broking House Pvt. Ltd.  
AND  
Gautam Dealers Pvt. Ltd. & 2 Ors.

.....Applicant

**Order delivered on 12/07/2024**

**Coram:**

Shri Deep Chandra Joshi, Hon'ble Member(J)  
Shri Rajeev Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant

Mr. Shaswat Kumar Rout, Adv.  
Mr. Sanwal Tiberwal, Adv.

For the Respondent

Mr. Himanshu Shekhar, ROC-cum-OL

**ORDER**

1. Ld. counsel Mr. Shaswat Kumar Rout appears for the petitioner.
2. Mr. Himanshu Shekhar is present for Regional Director in person submits that he has filed his response.
3. Petitioner counsel seeks time to file rejoinder to the response filed by the RD. Hence, seven days' time is granted to file rejoinder.
4. List the matter on 23.08.2024.

Sd

**Rajeev Mehrotra**  
**Member (Technical)**

Sd

**Deep Chandra Joshi**  
**Member (Judicial)**